

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 543 of 2020

IN THE MATTER OF:

Metro Cash & Carry India Pvt. Ltd.

...Appellant

Versus

NWCC Supply Chain Solutions Pvt. Ltd.

...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 545 of 2020

IN THE MATTER OF:

Metro Cash & Carry Pvt. Ltd.

...Appellant

Versus

North West Carrying Company LLP

...Respondent

Present:

For Appellant : **Mr. Arun Kathpalia, Senior Advocate with
Ms. Roopali Singh and Ms. Sayobani Basu,
Advocates**

For Respondent : **Mr. Gagan Chhabra, Ms. Ruhi Chhabra and Ms.
Chanchal Chauhan, Advocates**

ORDER
(Through Virtual Mode)

02.09.2020 Heard Mr. Arun Kathpalia, learned Senior Counsel
representing the Appellant. Also heard Mr. Gagan Chhabra, learned counsel for
the Respondent in part. Hearing remained inconclusive.

List both the appeals on **9th September, 2020** at 12.30 P.M. as part-heard
matter.

Learned counsel for the parties shall be at liberty to file their short written note/submissions, not exceeding three pages supported by the relevant case laws, within three days.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Venugopal M.]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

/ns/gc/